

18.07.2018

Hon'ble Mr. Justice V.C. Gupta, Member (J),

Hon'ble Mr. Devendra Chaudhry, Member-A.

App: None.

Resp: Sri Rajendra Singh.

Perused the order sought to be executed through this contempt petition whereby the order of punishment passed by disciplinary authority and appellate authority was set-aside being non-speaking. After decision rendered by this Tribunal the authority decided to comply the order and has taken a decision that no order required to be passed afresh as applicant has already retired and all retiral dues was paid as contained in Para-10 of the compliance report.

Applicant is not present and in absence of the applicant compliance report has been submitted. Hence, proceeding of contempt is dismissed because the substantial compliance has been made. Notices stand discharged.

Member (A)

JNS

Member (J)